

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

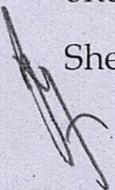
Srinagar, the 17th August, 2020

SO - 257. Whereas, on 28-6-2017 Police Station Baramulla received reliable information that some unknown miscreants in Town Baramulla were working as Over Ground Workers for the terrorist outfit of JeM, LeT and HM and were providing logistic support and transportation to the terrorists of these outfits in the area; and

2. Whereas, a case FIR No. 107/2017 U/S 13,19 ULA (P) Act, came to be registered at Police Station Baramulla and investigation was set into motion; and

3. Whereas, during the course of investigation statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

4. Whereas, during the investigation it was revealed that the accused namely Ghulam Mohammad Dar S/O Mukhtar Ahmad Dar R/O Rafiabad A/P Sangri Colony Baramulla had accommodated a Pakistani terrorist of JeM namely, Khalid Bhai @ Qasim in the house of one Bashir Ahmad Bhat S/O Mohammad Ramzan Bhat R/O Fatehgarh Sheeri Baramulla; and



5. Whereas during the further course of investigation the family members of Bashir Ahmad Bhat recognized the photograph of terrorist Khalid Bhai shown by the investigating officer and admitted that they had provided accommodation to the said terrorist in their house; and
6. Whereas, during the course of investigation it was established that the accused Gh. Mohammad Dar was working as OGW for the terrorists operating in their area and was providing logistic support and transportation to the terrorists; and
7. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the accused Gh. Mohammad Dar S/O Mukhtar Ahmad Dar R/O Rafiaband A/P Sangri Colony Baramulla for the commission of offences punishable under section 13,19 of Unlawful Activities (Prevention) Act, 1967 ; and
8. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and
9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is



sufficient material and evidence available against the above mentioned accused for his prosecution under the provisions of law.

Now therefore, in exercise of powers conferred by Sub-Section 02 of Section 45 ULA(P) Act 1967 the Government hereby accord sanction for launching prosecution against the above mentioned accused person for commission of offences under section 13,19 ULA (P) Act in the case FIR No. 107/2017 of Police Station Baramulla.

By Order of the Government of Jammu and Kashmir.

Sd/-

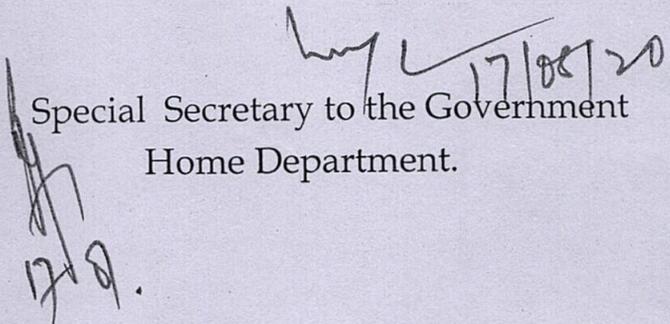
Principal Secretary to the Government
Home Department.

No. Home/Pros/06/2020

Dated: 17.08.2020.

Copy to the:-

- (1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- (2) Director General of Police, Srinagar. The CD file in original is returned herewith copy of which may kindly be acknowledged.
- (3) Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
- (4) Private Secretary to Principal Secretary to the Government, Home Department.
- (5) Stock file.


Special Secretary to the Government
Home Department.